

- (iv) Annual Report of the Indian Statistical Institute, Calcutta, for the year 1972-73.

[Placed in Library. See No. LT-10173/75.]

- (2) A statement (Hindi and English versions) showing the dates on which the English versions of the above Reports and the statements showing reasons for not laying simultaneously the Hindi versions were laid on the Table of Lok Sabha and Rajya Sabha. [Placed in Library. See No. LT-10173/76.]
- (3) A copy of the Annual Report (Hindi version) of the Council of Scientific and Industrial Research, New Delhi, for the year 1973. [Placed in Library. See No. LT-10174/76.]
- (4) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi for the year 1974. [Placed in Library. See No. LT-10175/76.]
- (5) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi for the year 1972-73.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-10176/76.]
- (7) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller

and Auditor General thereon, under sub-section (1) of section 619 of the Companies Act, 1956. [Placed in Library. See No. LT-10177/76.]

ANNUAL REPORT ETC. OF BANANA AND FRUIT DEVELOPMENT CORPORATION LTD., MADRAS, FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-10178/76.]

TYRES AND TUBES (MOVEMENT CONTROL AMENDMENT ORDER, REVIEWS AND REPORTS OF SAMBHAR SALTS LTD., JAIPUR AND HINDUSTAN SALTS, LTD., JAIPUR

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): On behalf of Shri B. P. Maurya, I beg to lay on the Table—

- (1) A copy of the tyres and tubes (Movement Control) Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 2753 in Gazette of India dated the 23rd August, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-10179/76.]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

Companies Act, 1956—

- (a) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur for the year ended 30th September, 1974
- (ii) Annual Report of the Sambhal Salts Limited, Jaipur, for the year ended 30th September, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No LT-10180/76]

- (b) (i) Review by the Government on the working of the Hindustan Salts Limited Jaipur, for the year ended 30th September, 1974
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1974 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon

[Placed in Library See No LT-10181/76]

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT, AND UP DEPARTMENTAL INQUIRIES (ENFORCEMENT OF ATTENDANCE OF WITNESSES AND PRODUCTION OF DOCUMENTS) ORDINANCE, 1976

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the

All-India Services Act, 1951:—

- (i) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1975, published in Notification No. G.S.R. 1 in Gazette of India dated the 3rd January, 1976.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1976, published in Notification No G.S.R. 7(E) in Gazette of India dated the 1st January, 1976.
- (iii) The Indian Administrative Service (Pay) First Amendment Rules, 1976, published in Notification No G.S.R. 8(E) in Gazette of India dated the 1st January, 1976

[Placed in Library See No LT-10182/76]

- (2) A copy of the Uttar Pradesh Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Ordinance, 1976 (Uttar Pradesh Ordinance No 24 of 1975) (Hindi and English versions) Promulgated by the Governor of UP on the 17th September, 1975, under provisions of article 213(2) (a) of the Constitution read with clause (c) (ii) of the Proclamation dated the 30th November, 1975 issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance. [Placed in Library See No. LT-10183/76.]

NOTIFICATIONS UNDER CENTRAL EXCISE RULES

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF